

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 38 OF 2019 IN
APPEAL NO. 192 of 2018

Dated : 18th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

The Tata Power Company Limited (Distribution).	Appellant(s)
Vs.		
Maharashtra Electricity Regulatory Commission & Ors..	Respondent(s)
Counsel for the Appellant(s) :	Mr. Amit Kapur Mr. Malcolm Desai	
Counsel for the Respondent(s) :	Ms. Nikita Chokse Ms. Saroj Bala for R-2 Ms. Swapna Seshadri Ms. Neha Garg Mr. Ashwin Ramanathan for R-3	

ORDER
(IA No. 38 of 2019 – for directions)

The learned counsel appearing for the Respondent No.3 submitted that the IA No. 38 of 2019 may be dismissed as not pressed.

Submissions made by the learned counsel appearing for the Respondent No.3, as stated supra, are placed on record.

The IA No. 38 of 2019 is hereby dismissed as not pressed. Accordingly, the IA stands disposed of.

APPEAL NO. 192 of 2018

The learned counsel appearing for the Appellant and the Respondents submitted that the pleadings are complete.

Submissions made by the learned counsel appearing for the Appellant and Respondents, as stated supra, are placed on record.

List the matter for hearing on **27.05.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member